

**DIVISION BENCH**

**ITEM NO.107 to 109**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.107 – IA NO.118/2024 & IA NO.286/2024 IN CP (IB)  
No.02/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S ABHISHEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**ITEM NO.108 – IA NO.119/2024 & IA NO.287/2024 IN CP (IB)  
No.03/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S AMRESH KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**ITEM NO.109 – IA NO.120/2024 & IA NO.288/2024 IN CP (IB)  
No.04/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S VIVEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Shruti Malviya, with : *For the Financial Creditor/ SBI*  
Sh. Anurup Dutta, Adv.

Sh. Amod K. Dalela, Adv. : *For Applicant/ RP, Mr. Deepak Mittal present  
in person in IA Nos.118/ 119/ 120 of 2024*

Sh. Ajay Kumar Singh, Adv. : *For the Personal Guarantor/ Applicant in  
IA Nos.286/ 287/ 288 of 2024*

**-Sd-**

**-Sd-**

## ORDER

Ld. Counsels representing their respective parties are present.

### IA NO.286/2024, IA NO.287/2024 & IA NO.288/2024

1. The replies in all these applications have already been filed.
2. Ld. Counsel representing the Applicant seeks one week time to file the rejoinder to the reply filed on behalf of the non-applicant/ respondent/ RP.
3. Let the rejoinder be filed by the applicant within a period of one week by serving an advance copy to the opposite side. This would be the last opportunity granted to the Applicant for filing rejoinder.
4. Let the matter be adjourned for final hearing on 16<sup>th</sup> July, 2024.
5. The photocopy of this order be placed on record in all the connected matters.

*-Sd-*  
**(Ashish Verma)**  
**Member (Technical)**

*-Sd-*  
**(Praveen Gupta)**  
**Member (Judicial)**

**2<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*